

19

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1777/93

New Delhi this the 21st day of April, 1997.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Hari Narain Tripathi,
S/o Shri R.N. Tripathi,
R/o D-34, Ajay Enclave,
Subhash Nagar,
Delhi.

...Applicant

(By Advocate Shri B.S. Maine)

-Versus-

UNION OF INDIA : THROUGH

1. The Secretary,
Ministry of Railway
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Allahabad. Respondents

(By Advocate Shri H.K. Gangwani, though none appeared)

ORDER (ORAL)
(Hon'ble Mr. S.R. Adige, Member (A))

Applicant, who worked as Mobil Booking Clerk in the Railways for various periods prior to 17.11.86, has challenged his dis-engagement from service and has sought re-instatement and regularisation, togetherwith other reliefs.

2. We have heard Shri B.S. Maine, learned counsel for the applicant. None appeared for the respondents, even on the second call. As this is an old matter, we dispose it of after perusing the pleadings and hearing Shri B.S. Maine.

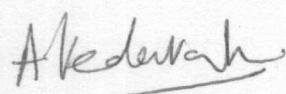
/h

3. Shri Mainee has invited our attention to the Hon'ble Supreme Court's judgement dated 27.7.95 in SLP Nos.14756-61/93, 11631/94 and 20114/93 – Union of India & Others vs. Pradeep Kumar Srivastava & Others and connected cases.

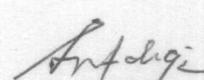
4. We note that the said judgement of the Hon'ble Supreme Court dated 27.7.95 fully covers the facts of the present case, and the said judgement had been relied upon by the C.A.T. (PB) in OA-2731/91 – Arvind Kumar vs. Union of India and others decided on 22.11.95 and reproduced in 1986 (1) ATJ Vol.20 at page 151.

5. Applying the ratio of the Hon'ble ^(supra) Supreme Court's judgement dated 27.7.95 to the facts of this case, we dispose of this O.A. with a direction to the respondents to examine the case of the applicants on merits, in accordance with the directions given in Usha Kumari Anand's case, referred to in the said judgement within three months from the date of receipt of a certified copy of this judgement.

6. O.A. stands disposed of accordingly.
No costs.


(DR. A. VEDAVALLI)
MEMBER (J)

'Sanju'


(S.R. ADIGE)
MEMBER (A)